

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

- 1. Shri Ashok Basu, Chairman**
- 2. Shri K.N. Sinha, Member**
- 3. Shri Bhanu Bhushan, Member**
- 4. Shri A.H. Jung, Member**

Petition No.144/2004

In the matter of

Approval of tariff of Talcher Super Thermal Power Station Stage-I (1000 MW) for the period from 1.4.2004 to 31.3.2009.

National Thermal Power Corporation Ltd

.... **Petitioner**

Vs

1. West Bengal State Electricity Board, Kolkata
 2. Bihar State Electricity Board, Patna
 3. Jharkhand State Electricity Board, Ranchi
 4. Grid Corporation of Orissa Ltd, Bhubaneswar
 5. Damodar Valley Corporation, Kolkata
 6. Power Department, Gangtok, Sikkim
 7. Tamil Nadu Electricity Board, Chennai
 8. Union Territory of Pondicherry, Pondicherry
 9. Uttar Pradesh Power Corporation Ltd., Lucknow
 10. Power Development Department, Govt. of J&K, Srinagar
 11. Power Department, Chandigarh Admn, Chandigarh
 12. Madhya Pradesh State Electricity Board, Jabalpur
 13. Gujarat Electricity Board, Baroda
 14. Electricity Department, Admn. of Daman & Diu, Daman
 15. Electricity Department, Admn of Dadra & Nagar Haveli, Silvassa
 16. Delhi Transco Ltd., Delhi
 17. Maharashtra State Electricity Board, Mumbai
- **Respondents**

Petition No.153/2004

And in the matter of

Approval of tariff of Farakka Super Thermal Power Station (1600 MW) for the period from 1.4.2004 to 31.3.2009.

And in the matter of

National Thermal Power Corporation Ltd

.... **Petitioner**

Vs

1. West Bengal State Electricity Board, Kolkata
2. Bihar State Electricity Board, Patna

3. Jharkhand State Electricity Board, Ranchi
4. Grid Corporation of Orissa Ltd, Bhubaneswar
5. Damodar Valley Corporation, Kolkata
6. Power Department, Gangtok, Sikkim
7. Tamil Nadu Electricity Board, Chennai
8. Union Territory of Pondicherry, Pondicherry
9. Uttar Pradesh Power Corporation Ltd., Lucknow
10. Power Development Department, Govt. of J&K, Srinagar
11. Delhi Transco Ltd., Delhi
12. Power Department, Chandigarh Admn, Chandigarh
13. Madhya Pradesh State Electricity Board, Jabalpur
14. Maharashtra State Electricity Board, Mumbai
15. Gujarat Electricity Board, Baroda
16. Electricity Department, Admn. of Daman & Diu, Daman
17. Electricity Department, Admn of Dadra & Nagar Haveli,
Silvasa

..... **Respondents**

The following were present:

1. Shri V.B.K. Jain, NTPC
2. Shri S.K. Samui, NTPC
3. Shri B.M. Gulati, NTPC
4. Shri S.K. Paul, NTPC
5. Shri A. Sen Gupta, NTPC
6. Shri R. Mazumdar, NTPC
7. Shri Guryog Singh, NTPC
8. Shri Vivek Kumar, NTPC
9. Shri Subramanian, NTPC
10. Shri Ajay Garg, NTPC
11. Shri R.S. Sharma, Director (Comml), NTPC
12. Shri I.J. Kapoor, NTPC
13. Shri R. Datt, NTPC
14. Shri Vijay Goel, NTPC
15. Shri G.K. Dua, NTPC
16. Shri D. Kar, NTPC
17. Shri P.P. Francis, NTPC
18. Shri P.C. Saha, WBSEB
19. Shri D.K. Srivastava, MPSEB

**ORDER
(DATE OF HEARING 6.10.2005)**

Shri V.B.K. Jain for the petitioner submitted that the petitioner proposed to file interlocutory applications for amendment of main petitions and accordingly prayed for deferment of hearing in these petitions.

2. Let the interlocutory applications for amendment be filed within one week with a copy to the respondents who may file their reply by 31.10.2005 with an advance copy to the petitioner who may file its rejoinder, if any, by 15.11.2005.

3. Meanwhile, the petitioner shall furnish the following information, duly supported by affidavit latest by 15.11.2005 separately in each:

- (a) Details of assets and their values, not in use or not likely to be in use during the period 2004-09 and in case of the assets are likely to continue to be in use during the period, this shall be so stated on affidavit;
- (b) Details of assets amounting to Rs.4.58 crore under the head “assets not owned by the company” in Form-12 in Petition No.144/2004 and justification for considering depreciation rate of 25%;
- (c) Reasons for not considering the opening balance and cumulative repayment of loan as considered by the Commission while approving tariff for the period ending 31.3.2004;
- (d) Details of allocation of loans made by the petitioner to different generating stations as on 31.3.2001, 31.3.2002, 31.3.2003 and 31.3.2004, duly reconciled with the annual accounts for the respective year;
- (e) Cost-benefit analysis of refinancing of loans on individual project basis instead of the generating company as a whole;
- (f) Audited annual accounts in respect of each of the generating station for the years 2001-02, 2002-03 and 2003-04;

- (g) Station-wise calculation of FERV, where applicable, for the years 2001-02, 2002-03 and 2003-04 taking base of foreign loans as considered while approving tariff for the period ending 31.3.2004;
- (h) Reconciliation of information furnished in Form – 8 and Form-13 in Petition No.153/2004;
- (i) Base interest rates applicable on 1.4.2004 in case of loans carrying floating rates of interest;
- (j) Reasons for not considering the depreciation as repayment of loan in case of loans involving moratorium period; and
- (k) Reasons for not considering the cumulative depreciation as per previous tariff setting and depreciation on additional capitalization and FERV for the years 2001-02, 2002-03 and 2003-04 for calculation of cumulative depreciation for working out advance against depreciation;

4. List these petitions on 13th December 2005.

Sd/-
(A.H. JUNG)
MEMBER

Sd/-
(BHANU BHUSHAN)
MEMBER

Sd/-
(K.N. SINHA)
MEMBER

Sd/-
(ASHOK BASU)
CHAIRMAN

New Delhi dated the 17th October 2005